

Rcm No. 63/Court/SEA
10/01/19

**OFFICE OF THE CHIEF METROPOLITAN MAGISTRATE
SOUTH-EAST DISTRICT, SAKET COURTS COMPLEX, NEW DELHI**

No. 01/F3/LR/CMM/SED/Saket/N.D/2019

Dated: 03.01.2019

LINK ROASTER

In super session of earlier order No. 05/F.3/LR/CMM/SED/Saket/2018/2012-2069 dated 10.09.2018 the following arrangements of Link Magistrates for South-East District are made with immediate effect.

Sr. No.	Name of the MMs	Room No.	Link	Name of the MMs	Room No.
1	Sh. Ravindra Kumar Pandey, MM-01	514	↔	Ms. Vasundhara Azad, MM-03	512
2	Sh. Harun Pratap, MM-04	10	↔	Sh. Gagandeep Jindal, MM-09	206
3	Sh. Anubhav Jain, MM -02	513	↔	Sh. Aashish Gupta, MM-07	508
4	Sh. Harvinder Singh MM (NI Act)-04	604	↔	Sh. Nishant Garg, MM-06	509
5	Ms. Ankita Lal, MM-08	205	↔	Ms. Tanya Bamniyal, MM (NI Act)-01	610
6	Ms. Shivani Chauhan, MM-05	510	↔	Ms. Swati Gupta, MM (NI Act)-03	613
7	Ms. Samiksha Gupta, MM (NI Act)-02	609	↔	Ms. Charu Gupta, MM (Mahila Court)-01	506
8	Ms. Saumya Chauhan, MM (Mahila Court)-03	05	↔	Ms. Sheetal Chaudhary Pradhan, MM(Mahila Court)-02	507

Notes :-

1.1 In the absence or non availability or being on leave or otherwise busy with the Administrative work, the work of the court of undersigned shall be looked after by Sh. Harun Pratap, MM-04 (South-East) and in the absence of Sh. Harun Pratap, MM-04 (South-East), then the aforesaid work shall be looked after by Sh. Nishant Garg, MM-06 South-East and in the absence of Sh. Nishant Garg, MM-06 (South-East) then this part of work shall be looked after by his Link Magistrate whose name mentioned immediately next below to his name and so on.

1.2 In the absence or non availability or being on leave or otherwise busy with the Administrative work, the work of the court of Ms. Gomati Manocha, ACMM (South-East) shall be looked after by Sh. Ravindra Kumar Pandey, MM -01, South-East. In case Sh. Ravindra Kumar Pandey, MM -01, South-East is not available then the aforesaid work shall be looked after by Ms. Sheetal Chaudhary Pradhan, MM(Mahila Court)-02, South-East and in the absence of Ms. Sheetal Chaudhary Pradhan, MM(Mahila Court)-02, South-East then, this part of work shall be looked after by her Link Magistrate whose name mentioned immediately next below to her name and so on.

1.3 In the absence or non-availability or being on leave or otherwise busy with Court work, the Administrative work of the office of undersigned, which is required to be exclusively dealt with by undersigned shall be looked after by Ms. Gomati Manocha, ACMM (South-East). In the absence of both, this part of work shall be looked after by Sh. Ravindra Kumar Pandey, MM -01. In case of Sh. Ravindra Kumar Pandey, MM -01 (South-East) is not available or on leave due to some reason, then the aforesaid work shall be looked after by Duty Magistrate of the day.

1.4 The Two MMs mentioned immediately below any MM shall deemed to be 2nd and 3rd Link MM respectively and so on.

1.5 Whenever any MM is on leave or busy in remand proceedings in Hospitals etc. or is not available due to any reason his/her work shall be looked after by Link Magistrates shown against the name of the MM on leave in the opposite column for entire day. In case both the said MMs happens to be on leave or not available due to similar reason then the MM whose name is mentioned immediate below the name of the MM concerned shall work as 2nd link MM and shall look after the work of court of MM on leave for such duration. In case, 2nd Link MM happens to be on leave or similarly not available then the MM whose name mentioned immediately below thereafter shall work as 3rd Link MM for entire day and so, on forth.

1.6 The TIP Proceedings shall be conducted by Link MM's (As per table above). In case, P.O is on leave, formal marking of application of such applications to Link MM would not be required and it shall automatically be assigned to the next Link MM accordingly.

1.7 No application for marking of TIP will be placed before undersigned or ACMM (South-East).

1.8 Statement of Prosecutrix in Rape or POCSO Act (Protection of Children from Sexual Offences) will be placed before the female Link MM only.

Contd.....

(Signature)
10/01/19

10/1/19
10/1/19

1.9 No application u/s 164 Cr. P.C for recording of statement be placed before undersigned or ACMM (South-East). In case of any exigency the applications would be put up before Sh. Ravindra Kumar Pandey, Ld. MM-01. In case of Sh. Ravindra Kumar Pandey, MM -01 (South-East) is not available or on leave due to some reason, then the aforesaid work shall be looked after by Duty Magistrate of the day.

2.0 All the MMs are hereby directed to dispose of the application u/s 164 Cr. P.C assigned to them by their Link Magistrate preferably on the same date or for reason to be recorded, on the earliest subsequent date.

2.1 For the purpose of recording statement U/s 164 Cr.P.C. and for all other purposes pertaining to cases filed under 'Immoral Traffic (Prevention) Act', MM-01 and MM-02 shall be Link to each other. In case, any of them happens to be on leave or not available due to any reason then the aforesaid work shall be looked after by his/her Link MM (as per table above.)

2.2 If the MM is on leave or absent, his/her Link MM or even in case of absence of latter, his/her next link Magistrate shall deal with the application in the same manner deeming it to have been made over to him/her formerly in terms of direction no. 1.9 and 2.0 (Supra). For removal of doubts, it is clarified that no assignment of such application shall be done until and unless a genuine reason is not mentioned by the MM concerned in writing.

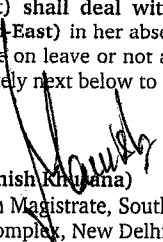
2.3 The Link Magistrate shall first come to the Court of the MM on leave, deal with the matters listed, Misc. Application and then deal with his/her own Court work.

2.4 The Link Magistrate besides fixing dated will also do other Misc. Work including recording of evidence of PW's present in the Court on leave, except passing final judgment depending purely upon the availability of time and volume of work fixed in their Court.

2.5 In order to avoid delay in regulation of the court work, ACMM/MMs (South-East) shall issue instructions to their Readers/Ahlmads/Astt. Ahlmad/Steno (in that order) to intimate in writing to the office of undersigned by 10.15 AM positively on the date when presiding officer happens to be on leave or not available.

2.6 In any case, the Link Magistrate shall commence work in the concerned Court when Presiding officer is on leave by 10.30 AM. In case, where a particular officer is expected to work as Link Magistrate in more than one Court on given day, the reader of court concerned shall inform the litigants and members of the Bar about the time when the 2nd Link Magistrate would be coming to such Court. (This is in ref. to Cir. No. 5958-6040/CMM date 19.07.1999).

2.7 It is impressed upon that Sh. Gagandeep Jindal, MM-09 (South-East) shall deal with the cases U/s 138 Negotiable Instrument Act of the Court of Ms. Shriya Agarwal, Civil Judge (South-East) in her absence or non-availability or being on leave. In case, Sh. Gagandeep Jindal, MM-09 (South-East) happens to be on leave or not available then this part of work shall be looked after by his Link Magistrate whose name mentioned immediately next below to his name and so on, so forth, for such purpose only.



(Manish Khurana)
Chief Metropolitan Magistrate, South-East
Saket Court Complex, New Delhi

Endst. No. 01-55 /CMM/SED/Saket/2019

New Delhi, Dated: - 03.01.2019

Copy forwarded for information/necessary action to :-

1. The Registrar General, Hon'ble High Court of Delhi, Sher Shah Road, New Delhi.
(Through: Ld. District & Sessions Judge, South-East, District Court, Saket, New Delhi)
2. PS to The Ld. District & Sessions Judge, South-East, District Court, Saket, New Delhi
3. The Ld. District & Sessions Judge, Central, West, New Delhi, North, North-West, South, South-West, East, North-East, Shahdra, Delhi.
4. The Ld. C.M.M., Central, West, New Delhi, North, North-West, South, South-West, East, North-East, Shahdra, Delhi.
5. The Director General, Prisons, Prison (HQ), Tihar Jail, Tihar, Delhi.
6. The Ld. Secretary, DLSA, South East, District Court, Saket, New Delhi.
7. The Concerned MMs, South East, District Court Saket, New Delhi.
8. The Chief Public Prosecutor, South-East, District Court Saket, New Delhi.
9. The Commissioner of Police, Police (HQ), New Delhi.
10. The D.C.P. South-East District, Sarita Vihar, New Delhi.
11. The Concerned, Law Officer, Tihar Jail, Tihar, Delhi.
12. The Hony. Secretary, South District Bar Association, District Court Saket, New Delhi.
13. The In-charge, Judicial Branch/ Admn., South-East, District Court Saket, New Delhi.
14. For uploading on LAYERS.
15. The In-charge, Video-Conference Room No.16, South-East, District Court Saket, New Delhi.
16. The In-charge, Care Taking Branch/ Computer Branch District Court Saket, New Delhi.
17. The Controlling Officer, Pool-Car Section, District Court Saket, New Delhi.
18. The In-charge, Lock-Up, South-East, District Court Saket, New Delhi.
19. The Cashier, South-East, District Court Saket, New Delhi.
20. The PRO, District Court Saket, New Delhi.
21. Guard File.


(Manish Khurana)
Chief Metropolitan Magistrate, South-East
Saket Court Complex, New Delhi